

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 30/MP/2025

- Subject : Petition under Section 79 of the Electricity Act, 2003, seeking direction upon the Respondents to remit LPS on compounding basis, on delayed payments qua the monthly energy bills and the change in law bills issued in terms of the PPA dated 1.4.2013 and subsequent amendments thereto.
- Petitioner : SEIL Energy India Limited
- Respondent : APPCC and 3 others
- Date of Hearing : **4.3.2025**
- Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member
- Parties Present : Shri Mridul Chakravarty, Advocate, SEIL
Shri Chetan Garg, Advocate, SEIL
Shri Harshit Singh, Advocate, SEIL
Shri Indrayudh Chowdhury, SEIL

Record of Proceedings

During the hearing, the learned counsel for the Petitioner submitted that the present petition is filed for directions to the Respondents to pay the outstanding LPS amounts on compounding basis for the monthly energy invoices and change in law invoices.

2. The Commission, after hearing the learned counsel for the Petitioner, directed as under:
- (a) Admit and Issue notice to the Respondents.
- (b) The Respondents are permitted to file their replies on or before **18.4.2025** after serving a copy to the Petitioner, who may file its rejoinder, if any, by **16.5.2025**.
3. The matter will be listed for hearing on **5.6.2025**.

By order of the Commission

**Sd/-
(B. Sreekumar)
Joint Chief (Law)**

